

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

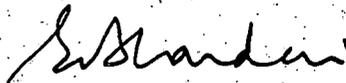
ORDERS OF THE TRIBUNAL

OA No.84/2006 with MA No.292/2006.

20.08.2007.

Mr. P. N. Jatti counsel for the applicant.

Heard. Learned Counsel for the applicant submits that his client has got some relief from the Department and he wants to withdraw the OA. The OA stands dismissed as withdrawn with a liberty reserved to the applicant to file a fresh OA if still there remains any grievance to him.



(R. R. BHANDARI)  
ADMINISTRATIVE MEMBER



(KULDIP SINGH)  
VICE CHAIRMAN

P.C./

*Handwritten notes:*  
6/8/07  
R.R.